

**BILLS INTRODUCED IN THE LEGISLATIVE ASSEMBLY OF THE
STATE OF TAMIL NADU**

Under Rule 130 of the Tamil Nadu Legislative Assembly Rules, the following Bill which was introduced in the Legislative Assembly of the State of Tamil Nadu on 7th September, 2021 is published together with Statement of Objects and Reasons for general information:—

L.A. Bill No. 31 of 2021

**A Bill further to amend the Tamil Nadu Court-fees and
Suits Valuation Act, 1955.**

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Seventy- Second Year of the Republic of India as follows:-

Short title and
commence-
ment.

1. (1) This Act may be called the Tamil Nadu Court-fees and Suits Valuation (Second Amendment) Act, 2021.

(2) It shall come into force on such date as the State Government may, by notification, appoint.

Amendment
of Schedule-I

2. In Schedule-II to the Tamil Nadu Court-fees and Suits Valuation Act, 1955.- Tamil Nadu Act
XIV of 1955.

(1) in Article 3 in column (1), for the entry "Two thousand rupees" in column (3) against item (ii) in column (2) thereof, the entry "One thousand five hundred rupees" shall be substituted;

(2) in Article 11 in column (1), for the entry "One thousand rupees" in column (3) against item (i) in clause (r) in column (2) thereof, the entry "Seven hundred fifty rupees" shall be substituted.

STATEMENT OF OBJECTS AND REASONS.

Based on the recommendations of the Committee constituted under the Chairmanship of Justice Thiru.K.Sampath, Retired High Court Judge, the court-fees, among others, for filing Writ Petition has been fixed as Rs.1000/- and for Writ Appeal as Rs.2000/- by amending the Tamil Nadu Court-fees and Suits Valuation Act, 1955 (Tamil Nadu Act XIV of 1955) *vide* the Tamil Nadu Court-fees and Suits Valuation (Amendment) Act, 2017 (Tamil Nadu Act 6 of 2017). Writ Petition has been filed before the High Court of Madras for revision of court-fees with respect to Writ Petition and Writ Appeal. Considering this, the High Court of Madras in its interim order dated 31.03.2021 in W. P. No. 10233 of 2020 has observed that the quantum of increase of the above court-fee is so much that the same may be reconsidered by the State. The Government, on considering the above observation of the High court, have decided to reduce the court-fees for filing Writ Petition to Rs. 750/- and for filing Writ Appeal to Rs. 1500/- and to amend the Tamil Nadu Court-fees and Suits Valuation Act, 1955 (Tamil Nadu Act XIV of 1955) for the purpose.

2. The Bill seeks to give effect to the above decision.

S. REGUPATHY,
Minister for Law.

Chennai-600 009,
7th September 2021.

K. SRINIVASAN,
Secretary.